

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

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**M.A. No.60/1759/2019 IN
O.A. No.60/556/2017**

Date of decision: 14.11.2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

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1. Jaswant Kaur w/o Sh. Hukam Chand, aged 60 years, r/o H.No.914 Sector 17, Panchkula. Group-B.
2. Paramjit Kaur d/o Late Sh. Himat Singh r/o H.No.3204/1, Sector 47-D, Chandigarh.
3. Geeta Bharti w/o Sh. Krishan Kumar Adhlakha r/o H.No.5299/1, Mani Majra Housing Complex, Mani Majra Chandigarh.
4. Veena Kumariw/o Sh. Naresh Kumar r/o H.No. 3270, Sargodha Society, Sector 50-D, Chandigarh.
5. Varinder Kumar S/o Late Sh. Ratti Ram r/o H.No. 1815, Sector 7-C, Chandigarh.
6. Rajesh Kumar Chodha s/o Late Sh. Mohan Lal Chodha r/o Flat No. 1301, Block-B3, 13thFloor, Kendriya Vihar, Sunny Enclave, Sector 125, Mohali.
7. Kanchan Bala w/o Sh. Arjun Dev Verma, r/o House No.11 Ground Floor, Phase III, Swastik Vihar, Mansa Devi Complex, Sector-5, Panchkula.
8. Manmohan Kumar s/o Late Sh. Rattan Pal, r/o H.No.1913, Sector 22-B, Chandigarh.

... APPLICANTS

(All working as Senior Supervisors (Group B) except at Sr. No.7 who is working as Assistant Director (Data Centre) and Sr. No.8 who is retired Assistant Director (Data Centre) in the Office of Directorate of Census Operations, U.T. Chandigarh). (Group B).

VERSUS

1. Union of India, through Secretary, Ministry of Home Affairs, North Block, Central Secretariat, New Delhi-110007.
2. Registrar General India cum Census Commissioner, 2-A, Man Singh Road, New Delhi.
3. Directorate of Census Operations, U.T., Plot No.2B, Sector 19-A, Madhya Marg, Chandigarh.

... RESPONDENTS

PRESENT: Sh. Rohit Seth, counsel for the applicants.
Sh. Sanjay Goyal, counsel for the respondents.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. This application has been taken up today on the oral request made by learned counsel for the parties by preponing the date of hearing from 11.12.2019, as per order passed in identical M.A. No.60/1758/2019 in O.A. No.60/558/2017 (Gurvinder Pal Singh & Ors. vs. U.O.I. etc.) listed for hearing today itself.
2. Sh. Sanjay Goyal, learned counsel for the respondents informs that order dated 13.7.2018 of this Court, execution of which has been sought, is under challenge in judicial review (CWP No.31722/2019) in which the Hon'ble High Court while issuing notice, has granted six weeks time to the respondents to comply with the order of this Court subject to final out-come of the Writ Petition. Therefore, he submitted that present petition be disposed of and respondents will comply with the order within the time allowed.
3. Learned counsel for the applicants also endorses the same.
4. In the wake of above, present petition is disposed of as the Writ Petition is pending before the Hon'ble High Court coupled with the fact that respondents have agreed to comply with the order within six weeks. However, liberty is granted to the applicants that if respondents do not comply with the order within stipulated time, then they can apprise High Court or this Court.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Date: 14.11.2019.
Place: Chandigarh.

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